# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-202(PB)/2017

## IN THE MATTER OF:

Punjab National Bank

.... APPLICANT / PETITIONER

Vs

Bhushan Power and Steel Limited

RESPONDENT

## SECTION:

Under Section 7 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

# Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Ms. Surbhi Khattar, Advocate

Mr. Monish Panda, Advocate

For the Resolution Professional

:- Ms. Misha, Advocate

Mr. Vaijayant, Advocate

## ORDER

#### CA No. 356(PB)/2017

This is an application by one of the creditors stating that the actual amount of credit as on 31.08.2017 has not been reflected by the Insolvency Resolution Professional in his proceedings which is Rs. 1,51,37,57,761.65 (Rupees One Hundred Fifty-One Crore, Thirty-Seven Lakhs, Fifty-Seven Thousand, Seven Hundred and Sixty-One and Sixty-Five paisa only). A copy of the application has been furnished to the counsel for the IRP and we ask his Counsel to seek instruction.

Cont...

After obtaining instruction Learned Counsel has stated that the aforesaid amount shall be reflected in the list of the creditors concerning the applicant by evening today and there has been some mistake as a smaller amount was mentioned.

The application is disposed of.

CHIEF JUSTICE M. M. KUMAR
PRESIDENT

(DEEPA KRISHAN) MEMBER (TECHNICAL)